

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
STARRED QUESTION NO. \*23**

**TO BE ANSWERED ON THE 04<sup>TH</sup> FEBRUARY, 2020/ MAGHA 15, 1941 (SAKA)**

**LOVE JIHAD CASES IN KERALA**

**\*23. SHRI BENNY BEHANAN:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

**(a) whether the Government is aware of the observation of Kerala High Court that there is no case of Love Jihad in Kerala;**

**(b) if so, the details thereof; and**

**(c) whether any of the Central Agencies have reported any case of Love Jihad from Kerala during the last two years and if so, the details thereof?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI G. KISHAN REDDY)**

**(a) to (c): A Statement is laid on the Table of the House.**

**STATEMENT IN REPLY TO PARTS (a) to (c) OF THE LOK SABHA STARRED QUESTION No. 23\* FOR 04.02.2020**

**(a) to (c): Article 25 of the Constitution provides for the freedom to profess, practice and propagate religion subject to public order, morality and health. Various courts have upheld this view including the Kerala High Court. The term 'Love Jihad' is not defined under the extant laws. No such case of 'Love Jihad' has been reported by any of the central agencies. However, two cases from Kerala involving inter-faith marriages have been investigated by the National Investigation Agency (NIA).**

\*\*\*\*\*